

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2326
TO BE ANSWERED ON 04.08.2025**

IMPACT AND OUTCOMES OF 11 YEAR TRANSFORMATIVE REFORMS

2326. SHRI PRAVEEN PATEL:

SHRI MAHENDRA SINGH SOLANKY:

SHRI DAMODAR AGRAWAL:

SHRI LUMBARAM CHOUDHARY:

SMT. MALA ROY:

SHRI VISHWESHWAR HEGDE KAGERI:

SMT. HIMADRI SINGH:

SMT. SMITA UDAY WAGH:

SHRI GODAM NAGESH:

SHRI RODMAL NAGAR:

SHRI ALOK SHARMA:

SHRI SURESH KUMAR KASHYAP:

SMT. SHOBHANABEN MAHENDRASINH BARAIYA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the key components of the Government 11-year “transformative reforms” including specific initiatives in labour welfare, social security and public healthcare along with the quantitative outcomes achieved improvement in employment, benefit, worker protection, State-wise including Maharashtra, Madhya Pradesh, particularly in Bhopal and Sehore districts and Himachal Pradesh particularly, Paonta Sahib, Nalagarh and Baddi in Shimla Lok Sabha Constituency;**
- (b) the manner in which the digital interventions have improved efficiency, reduced delays and enhanced worker access and transparency along with metrics used by the Government to assess these improvements, State-wise including Madhya Pradesh;**
- (c) the manner in which the digital interventions like e-Shram and Shram Suvidha Portals have improved efficiency, reduced delays and increased access for workers and the various parameters used by the Government to assess the said reforms;**
- (d) the details of the expanded coverage of social security schemes with specific numbers of workers those brought under Employee Provident Fund Organisation (EPFO) and Employee State Insurance Corporation (ESIC) during the 11-year period, State-wise;**
- (e) whether coordination with State Governments has improved for effective implementation of said reforms and steps taken by the**

- Government to ensure uniformity across the country, State-wise, particularly industrial hubs like Maharashtra;**
- (f) whether the Government recent reforms, including the four Labour Codes, have been implemented in the Dewas–Shajapur Lok Sabha Constituency, if so, the key outcomes observed in terms of worker benefits, formalisation of labour and ease of doing business; and**
- (g) the details of the number of unorganised workers registered on the e-Shram portal, State-wise and the types of benefits extended to them?**

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a): The Ministry of Labour & Employment implements Central Sector Schemes which are pan India in nature. The details of state-wise beneficiaries under various labour welfare schemes related to health, housing and education during last 10 years are not available centrally. However, consolidated year wise data is mentioned below:-

S. No.	Financial Year	Labour Welfare Scheme		
		Health	Housing	Education
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1.	2015-16	1737929	14544	521572
2.	2016-17	1559744	9831	542974
3.	2017-18	1423152	16177	188241
4.	2018-19	1185209	12394	364629
5.	2019-20	1353227	3485	161572
6.	2020-21	1641516	7854	110466
7.	2021-22	2009095	4824	109802
8.	2022-23	1880034	10266	105277
9.	2023-24	1802000	4785	96051
10.	2024-25	1579705	0	92118

Further, the Government of India has formulated the Unorganised Workers' Social Security Act (UWSS), 2008 that provides for, inter-alia, formulating welfare schemes for unorganized sector on the matters relating to

- i. life and disability cover,**
- ii. health and maternity benefits,**
- iii. old age protection and**
- iv. any other benefit as may be determined by the Central Government.**

The Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme was launched in March, 2019 in order to provide old age protection to the workers of unorganised sector. This is a voluntary and contributory

pension scheme. Under the scheme, a monthly minimum assured pension of Rs. 3000/- is provided to the unorganised workers after attaining the age of 60 years. The workers in the age group of 18-40 years whose monthly income is Rs. 15000/- or less and not a member of EPFO/ESIC/NPS (Government funded) or not an income tax payee are eligible to join the scheme. The monthly contribution by the beneficiary ranges from Rs. 55/- to Rs. 200/- depending upon the entry age of the beneficiary. Under the scheme, equal matching contribution is paid by the Central Government. Enrolment in the Scheme is done through the Common Service Centres, with its network of about 4 lakh Centres across the country. Eligible unorganised workers can also self-enroll through visiting the portal www.maandhan.in.

(b) &(c): The initiatives like e-Shram Portal and Shram Suvidha Portal have played an important role in improving efficiency, reducing delays and enhancing workers' access and transparency in the following manner:-

- (I) The Shram Suvidha Portal (SSP) was launched on 16th October, 2014. The portal caters to four major organizations of Ministry of Labour & Employment inter-alia including EPFO & ESIC. Through the SSP, a unique Labour Identification Number (LIN) is generated online to businesses and employers registered on the portal. The portal has eased the complexity of compliance by providing the facilities of online registration, license and return filing to business entities along with randomised risk based inspection system, thereby reducing subjectivity, for the law implementing agencies.**
- (II) The Ministry of Labour and Employment launched e-Shram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. For providing benefits, e-Shram portal is integrated /mapped with following portal/ schemes:**
 - (i) e-Shram has been integrated with National Career Service (NCS) Portal. An unorganised worker can register on NCS using his/ her Universal Account Number (UAN) and search for suitable job opportunities. An option/ link has also been provided to registrants on e-Shram portal to seamlessly register on NCS.**
 - (ii) e-Shram is integrated with Pradhan Mantri Shram Yogi Maandhan (PM- SYM), a pension scheme for unorganised workers who are aged between 18-40 years.**

- (iii) To provide skill enhancement and apprenticeship opportunities to unorganised workers, e-Shram has been integrated with Skill India Digital portal of Ministry of Skill Development and Entrepreneurship.
- (iv) e-Shram is also integrated with myScheme portal. myScheme is a National Platform that aims to offer one-stop search and discovery of the Government schemes. It provides an innovative, technology-based solution to discover scheme information based upon the eligibility of the citizen.

(d): Major schemes of the Ministry of Labour and Employment implemented through EPFO are ABRY, PMRPY, PMGKY.

1. Aatmanirbhar Bharat Rozgar Yojana (ABRY): The Central Government launched the Aatmanirbhar Bharat Rozgar Yojana (ABRY) and implemented through EPFO from 01.10.2020 to 31.03.2022 *(Benefits for registered employees are continued for 2 years from registration i.e. till 31.03.2024)* to incentivize creation of new employment opportunities during the COVID-19 recovery phase by providing assistance to the employers of establishments registered with EPFO to recruit unemployed persons including re-employment of those who were rendered un-employed during the Pandemic.

The monthly employee's EPF contribution @ 12% of monthly wage which is liable to be deducted from wage of employee was paid by the Central Government in the EPF account of new employees of eligible establishments. So, there will be no deduction of contribution of 12% from the wages of new employee and he/ she will have a higher take home salary.

2. Pradhan Mantri Rojgar Protsahan Yojana (PMRPY)- The scheme was designed to incentivise employers for generation of new employment. The scheme had been made applicable from 01.4.2016 to 31.03.2019 (Benefits for registered employees are continued for 3 years from date of joining i.e. till closure of Scheme: 31.03.2022).

3. Pradhan Mantri Garib Kalyan Yojana (PMGKY) was announced initially under PM Garib Kalyan Package from March 2020 to May 2020. It was later extended under Aatmanirbhar Bharat Abhiyan 1.0 for three months from June to August 2020.

Under the Scheme, the Central Government paid the employees' and employers' share of EPF & EPS contributions (24% of wages) for the Scheme period. It was aimed at preventing disruption in the employment of low wage-earning EPFO members in EPF covered establishments who were employing up to hundred employees.

The State-wise details of beneficiary employees and benefits disbursed including Maharashtra, Madhya Pradesh, particularly in Bhopal and Sehore districts and Himachal Pradesh, district wise for ABRY, PMRPY, PMGKY are attached as Annexure -I.

ESIC - The ESI Act applies to factories employing 10 or more employees. At present, the wage ceiling for coverage for an employee is Rs 21000/month (Rs.25000/month for PWD employee). In accordance with Section 1 (3) of the ESI Act, the ESI Scheme is extended by the Central Government in phase manner depending on industrial concentration and availability of the infrastructure for administration of medical benefits.

As on 30.07.2025, the status of implementation of ESI Scheme is as under:

Implementation Status	No. of Districts
Districts notified	695
Fully notified	602
Partially notified	93
Non-notified	83
Total Districts	778

In the year 2014, the Scheme was implemented in 393 districts of the country which now extends in 695 districts. The detail of numbers of workers brought under the coverage of the Employees' State Insurance Corporation (ESIC) during the 11-year period, State-wise, is attached at Annexure- II.

(e)& (f): The Government has enacted the four Labour Codes namely, the Code on Wages, 2019, the Code on Social Security, 2020, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 after simplification, amalgamation and rationalization of the relevant provisions of the existing 29 Central Labour Acts. The Labour Codes strengthen the protection available to workers, including unorganized workers in terms of statutory minimum wage, social security and healthcare of workers. The Code on Wages, 2019 has universalized statutory right for minimum wages and timely payment of wages to all workers to support sustainable growth and inclusive development. Besides, the Code on Social Security, 2020 aims to extend social security benefits to all workers both in the organised and unorganised sectors. "Labour" as a subject is in the Concurrent List of the Constitution of India and under the Labour Codes, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of the four Labour Codes, the Central Government has pre-published the draft Rules. As per available information, 34, 33, 33 and 33 States/Union Territories have

pre-published the draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 respectively.

(g): As on 01.08.2025, the details of the number of unorganised workers registered on the e-Shram portal, State-wise is as follows:-

S.No.	State/UT	Total Registrations
1	ANDAMAN AND NICOBAR ISLANDS	34430
2	ANDHRA PRADESH	8612200
3	ARUNACHAL PRADESH	209835
4	ASSAM	7711556
5	BIHAR	30021752
6	CHANDIGARH	188404
7	CHHATTISGARH	8602200
8	DELHI	3577890
9	GOA	82869
10	GUJARAT	12175361
11	HARYANA	5401741
12	HIMACHAL PRADESH	2003151
13	JAMMU AND KASHMIR	3598348
14	JHARKHAND	9693168
15	KARNATAKA	10885327
16	KERALA	6065355
17	LADAKH	34681
18	LAKSHADWEEP	2842
19	MADHYA PRADESH	18924295
20	MAHARASHTRA	17851216
21	MANIPUR	463492
22	MEGHALAYA	352309
23	MIZORAM	72245
24	NAGALAND	238304
25	ODISHA	13604912
26	PUDUCHERRY	194755
27	PUNJAB	5861608
28	RAJASTHAN	14897001
29	SIKKIM	48724
30	TAMIL NADU	9311472
31	TELANGANA	4541030
32	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	75394
33	TRIPURA	896137
34	UTTAR PRADESH	83971502
35	UTTARAKHAND	3085765
36	WEST BENGAL	26480592
	TOTAL REGISTRATIONS	309771863

**

Annexure referred to in reply to part (d) of Lok Sabha Unstarred Question no. 2326 for 04.08.2025.

ABRY		
State	No. of Unique Beneficiary Employees	Amount of Benefit (In Rs.)
ANDAMAN AND NICOBAR ISLANDS	479	11861230
ANDHRA PRADESH	166930	3284684305
ARUNACHAL PRADESH	514	14248840
ASSAM	19918	347119393
BIHAR	28576	756410829
CHANDIGARH	13474	279640170
CHHATTISGARH	85105	1735744298
DELHI	227076	3215199250
GOA	20948	324587534
GUJARAT	591126	9592658199
HARYANA	400760	6160615581
HIMACHAL PRADESH	83382	1385154637
JAMMU AND KASHMIR	19384	487180802
JHARKHAND	62776	1302801799
KARNATAKA	485462	8623937103
KERALA	96343	1980997355
LADAKH	190	3844574
LAKSHADWEEP	9	377616
MADHYA PRADESH	205901	3865578951
MAHARASHTRA	978836	15115535367
MANIPUR	1698	27499955
MEGHALAYA	1224	49053034
MIZORAM	377	16203156
NAGALAND	226	5125124
ODISHA	89360	2029849904
PUDUCHERRY	14746	218894959
PUNJAB	222363	4344301524
RAJASTHAN	326998	5787090274
SIKKIM	4008	72167825
TAMIL NADU	804738	11635070558
TELANGANA	283362	4010975262
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	52911	744105294
TRIPURA	5440	100502683
UTTAR PRADESH	433724	8679950952
UTTARAKHAND	93521	1560789482
WEST BENGAL	227402	4115198067

ABRY		
State/ District	No. of Unique Beneficiary Employees	Amount of Benefit (In Rs.)
MADHYA PRADESH		
BHOPAL	25474	594654016
SEHORE	4596	68502424
HIMACHAL PRADESH		
BILASPUR	394	10242580
CHAMBA	802	21937503
HAMIRPUR	1780	48602729
KANGRA	2178	63822940
KINNAUR	4	14225
KULLU	1021	36591040
LAHUL AND SPITI	11	259428
MANDI	973	27255471
SHIMLA	1408	36762766
SIRMAUR	11038	221917952
SOLAN	61111	854549965
UNA	2662	63198038

PMRPY		
State	No. of Unique Beneficiary Employees	Amount of Benefit (In Rs.)
ANDAMAN AND NICOBAR ISLANDS	721	7728575
ANDHRA PRADESH	248573	2281020249
ARUNACHAL PRADESH	45	274191
ASSAM	2690	25294337
BIHAR	129455	1350372942
CHANDIGARH	51824	436006698
CHHATTISGARH	135124	1201730851
DELHI	746831	5383733418
GOA	26111	198276899
GUJARAT	995473	7326963482
HARYANA	999686	6446066048
HIMACHAL PRADESH	131242	949304809
JAMMU AND KASHMIR	0	0
JHARKHAND	70780	615988880
KARNATAKA	1190491	9657821811
KERALA	207879	2652250330
LADAKH	0	0
LAKSHADWEEP	0	0
MADHYA PRADESH	349488	2935593896
MAHARASHTRA	2186267	14884443690
MANIPUR	4334	29461567
MEGHALAYA	139	2190909
MIZORAM	334	6245365
NAGALAND	195	2809216
ODISHA	143037	1245486743
PUDUCHERRY	20784	143127360
PUNJAB	343071	3126519457
RAJASTHAN	465983	3142893122
SIKKIM	8884	94268238
TAMIL NADU	1456824	11254751805
TELANGANA	720074	4943179980
THE DADRA AND NAGAR HAVELI A	79811	523817539
TRIPURA	3704	32407807
UTTAR PRADESH	890194	7541984619
UTTARAKHAND	301156	1740236509
WEST BENGAL	359762	2581381570

PMRPY (Amount in Rs.)			
State	District	No. of Unique Beneficiary Employees	Amount of Benefit (In Rs.)
MADHYA PRADESH	BHOPAL	78306	674199680
MADHYA PRADESH	SEHORE	5380	68108057
HIMACHAL PRADESH			
	BILASPUR	1529	16945699
	CHAMBA	469	6118235
	HAMIRPUR	2185	38555380
	KANGRA	3721	48296539
	KINNAUR	211	1528948
	KULLU	1693	16874099
	LAHUL AND SPITI	73	510578
	MANDI	1337	15837786
	SHIMLA	6418	86079596
	SIRMAUR	16553	143412600
	SOLAN	91772	534305318
	UNA	5281	40840031

PMGKY		
STATE NAME	UANS	PMGKY BENEFIT Amount
ANDAMAN AND NICOBAR ISLANDS	1758	16165109
ANDHRA PRADESH	166071	1169034353
ARUNACHAL PRADESH	1493	8652776
ASSAM	20672	137831194
BIHAR	60186	432231657
CHANDIGARH	28890	204481067
CHATTISGARH	91378	645019222
DELHI	52504	365570609
GOA	19475	126750318
GUJARAT	294034	1856652030
HARYANA	102223	641310850
HIMACHAL PRADESH	55990	364352099
JAMMU AND KASHMIR	26591	208432436
JHARKHAND	100286	769946403
KARNATAKA	314309	2499608357
KERALA	122471	927732405
LADAKH	172	2112504
MADHYA PRADESH	172938	1075824356
MAHARASHTRA	479519	3165020318
MANIPUR	6209	32965211
MEGHALAYA	2644	18275367
MIZORAM	867	7715565
NAGALAND	2508	18023702
ORISSA	143696	1018891544
PUNJAB	78758	506980376
RAJASTHAN	144466	797435733
SIKKIM	4093	30805054
TAMIL NADU	580487	3571091025
TELANGANA	173572	1026971311
TRIPURA	3976	27123065
UTTAR PRADESH	235058	1579985296
UTTARAKHAND	50791	324683759
WEST BENGAL	353883	2094285728

PMGKY			
STATE NAME	DISTRICT	No. of Unique Beneficiary	Amount of Benefit (In Rs.)
MADHYA PRADESH	BHOPAL	19469	132375020
MADHYA PRADESH	SEHORE	1263	7109838
HIMACHAL PRADESH			
	BILASPUR	1854	12725897
	CHAMBA	1763	14122212
	HAMIRPUR	2110	17314961
	KANGRA	5533	39556649
	KINNAUR	338	2581134
	KULLU	2459	16979599
	LAHUL AND SPITI	20	113086
	MANDI	4071	32001013
	SHIMLA	4548	32645612
	SIRMAUR	7051	46246592
	SOLAN	21928	122399244
	UNA	4315	27639100

Annexure referred to in reply to part (d) of Lok Sabha Unstarred Question no. 2326 for 04.08.2025.

S. No.	State	State-wise Number of Insured Persons											
		2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25(Provisional)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pradesh	534100	553390	629810	1014140	1172290	1290950	1305590	1269930	1217420	1316920	1386630	1419490
2	Assam, Meghalaya, Nagaland, Tripura, Manipur, Mizoram, Arunachal Pradesh	113560	127349	147500	201960	258740	293680	318050	320890	300020	332460	378290	396060
3	Bihar	104720	130730	143610	201950	237660	283220	339530	346670	358980	411210	450640	506630
4	Chandigarh	87870	103300	109340	230160	230300	173310	167850	144410	130200	141210	155250	140780
5	Chhattisgarh	221170	271670	271850	423990	558420	620480	502700	524640	506750	557400	576840	625580
6	Delhi	1079520	1184560	1280610	1946700	1876670	1716640	1596350	1512740	1328320	1412380	1492680	1373100
7	Goa	136830	165660	170580	288120	242770	285300	209270	216120	172650	195110	216510	214900
8	Gujarat	816490	967030	1030090	1473460	1578670	1627460	1722290	1784840	1568900	1701960	1882600	1986500
9	Haryana	1238220	1567090	1677020	2970810	2944330	2809260	2406100	2510760	2319520	2550310	2897730	2900440
10	Himachal Pradesh	188450	228380	235340	286390	314720	340500	348140	366910	346160	368090	410860	412150
11	Jammu & Kashmir	72760	88180	92960	244000	275780	238200	133440	136190	122960	134600	147310	155060
12	Jharkhand	221090	245300	250630	319000	378250	422510	446260	436570	425620	494210	517950	552890
13	Karnataka	1885490	2226010	2385840	3328960	3496090	3473410	3485870	3294380	2963220	3264340	3439260	3519130
14	Kerala	707240	775000	772210	929160	1091290	1054120	1075010	1029630	945260	1013930	1006470	1053570
15	Madhya Pradesh	424810	511630	546800	792130	949710	1047260	1044440	1065680	967000	1111360	1215640	1287760
16	Maharashtra	2076850	2351860	2400290	4358990	4594170	4847980	4698620	4677460	3990490	4455490	4870460	4871520
17	Odisha	319700	378270	399580	551170	676970	681980	741390	753600	741560	918450	982390	1086260
18	Puducherry & Mahe	89810	99390	101260	116540	126590	121570	117690	115080	104520	108580	116080	120280

19	Punjab	727920	803300	804430	1110650	1166450	1163700	1182890	1263710	1216430	1276940	1385470	1357820
20	Rajasthan	609860	744890	789800	1258450	1398540	1492990	1424980	1436200	1336380	1482690	1665590	1726920
21	Sikkim	Included in Assam	10871	11710	16260	20950	23320	27980	28110	28340	28420	27850	27530
22	Tamil Nadu and A&N Islands	2634030	2811560	2927030	3949400	4272920	4300200	3969690	3826600	3560310	4021400	4377090	4450150
23	Telangana	1047270	1093000	1152270	1659190	1736640	1817770	1835360	1781390	1564130	1740420	1873530	1908060
24	Uttar Pradesh	1209440	1305150	1320180	1888150	2089850	2263350	2448320	2504390	2365560	2673150	2954850	3104070
25	Uttarakhand	362220	375810	414530	606770	688660	655830	644060	659640	604560	664230	731250	704440
26	West Bengal	1201220	1225150	1296610	1796410	1953870	1922090	1952270	1912830	1835310	1922150	2046870	2140070
	All India	18110640	20344530	21361880	31962910	34331300	34967080	34144140	33919370	31020570	34297410	37206090	38041160
